INTRODUCTION OF PIECE-RATE SYSTEM OF WAGES FOR THE FCKTfci OF CALCUTTA AND

MADRAS

- 64. MOULANA M. FARTJQI: Will the Minister of Transport and Communi cations be pleased to state
- (a) whether tripartite com mittee, headed by Mr. F. Jeejeebhoy, Chairman of the Labour Appellate Tribunal, has evolved and submitted to the Government of India a scheme for introducing the piece-rate system the Port Trust of ofwages for Calcutta;
- (b) whether a similar scheme is also under consideration of Govern ment for the Madras Port; and
- (e) what are the advantages of such a scheme over the previous system?

THE MINISTER OF STATE m

MINISTRY OF TRANSPORT

COMMUNICATIONS (SHRI RAJ
BAHADUR): (a) and (b). Yes.

(c) The piece-rate scheme recom mended by the Committee is based on the model of a scheme in operation in the port of Bombay under which the rate of loading and unloading of cargo covered by the scheme has increased and workers have benefited in the shape of increased emoluments. The scheme prescribes norms of out put and the wages to be paid at various levels of output. A minimum wage is guaranteed to a worker even if the output is less than 100 per cent of the norm. For output in excess of 100 per cent of the norm the percen tage of wage increase is approxima tely double the percentage of increase in output.

COLONY FOR PERSONS SUFEERING FROM LEPROSY, DELHI

- 65. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of HEALTH be pleased to state:
- (a) whether Government are aware that the conditions in the colony for

persons suffering from leprosy in Delhi have deteriorated so much that the inmates of the colony are deserting it; and

(b) what is the number of persons who have deserted the colony during the last six months?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) No, Sir.

(b) Since stay in the colony is voluntary, the question of deserting it does not arise. From the 1st May, 1957 to the 26th November, 1957, 30 persons left the colony and 36 were admitted.

MESSAGES FROM LOK SABHA

- I. THE INDIAN NURSING COUNCIL (AMENDMENT) BILL, 1957.
- II. THE OPIUM LAWS (AMENDMENT) BILL, 1957.

I SECRETARY: Sir, I have to report to the House the following two messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 29th November, 1957, agreed without any amendment to the Indian Nursing Council (Amendment) Bill, 1957 which was passed by Rajya Sabha at its sitting held on the 19th November, 1957."

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Opium Laws (Amendment) Bill, 1957, as passed by Lok Sabha at its sitting held on the 29th November, 1957."

I lay a copy of the Opium Laws (Amendment) Bill 1957, as passed by the Lok Sabha, on the Table.